

SHRI P. SHIV SHANKER: Sir, I have already said that the Committee has recommended the amendments regarding the M.R.T.P. Act. So far as the question of the workers' participation is concerned, they have hedged in their recommendations by saying that in certain conditions, the workers' participation in the management, that is, with reference to the appointment of the directors, has got to be taken up.

Generation of Electricity from Rain-fed Rivers

*438. **SHRI RAM SWAROOP RAM:** Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether Government have any proposal to generate electricity from the rain-fed rivers such as Pun-Pun, Dardha and Falgu in Bihar; and

(b) what steps have been taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No Sir.

(b) Does not arise.

श्री राम स्वरूप राम : बिहार में बहुत सी ऐसी नदियाँ हैं, जिनमें माल भर तो पानी नहीं रहता है, लेकिन छः महीने तक उनमें बहुत ज्यादा पानी रहता है, जिसके कारण हर साल बाढ़ की विभीषिका का सामना करना पड़ता है, चाहे वह फल्गु हो, पुनपुन हो या दरवा हो। केन्द्रीय सरकार और राज्य सरकार को हर साल करोड़ों रुपये बाढ़ की क्षति को पूरित करने के लिए खर्च करना पड़ता है। मैं यह जानना चाहता हूँ कि क्या सरकार के पास कोई ऐसा प्रस्ताव है कि इन नदियों पर बांध बना कर पानी को स्टोर कर लिया जाये, और दोनों तरफ डिस्ट्रीब्यूटरीज निकाल कर हाइड्रो-इलेक्ट्रिक प्रोजेक्ट बना कर जनहित की भावनाओं की प्रदर्शित किया जाये। इस प्रकार किसानों को माल में छः महीने तक बिजली और सिंचाई के लिए पानी मिल सकता है। क्या सरकार ने इस तरह की किसी स्कीम का सर्वेक्षण कराया है ?

SHRI VIKRAM MAHAJAN: We have the Central Water and Power Commission which had surveyed that

and they found that it had no potential. The Bihar Government has also given us no proposal regarding these rivers. But, to satisfy the hon. Member, I will ask the Central Government Department to have a survey done.

WRITTEN ANSWERS TO QUESTIONS

Taking over of various Concerns by Big Business Houses

*430. **SHRI S. M. KRISHNA:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item "The Monopoly Game" appearing in the 'India Today' (May 16—31) issue regarding the scramble of big business houses to take over various concerns; and

(b) if so, Government's reaction thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) Yes, Sir.

(b) A Statement is laid on the Table of the Lok Sabha.

Statement

Any proposal for purchase of controlling interest by registered/registrable undertakings under the M.R.T.P. Act, 1969, requires prior approval of the Central Government under sub-section (4) of Section 23 of that Act, and in certain cases, such proposal may also require approval under Section 108(A) and 372(4) of the Companies Act, 1956. For purchase of shares in one company by another, in excess of 10 per cent of the shares of the investee company, permission